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BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

Appeal No.644/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 14<sup>th</sup> December 2017, 10.30 A.M**

Name of the Company		Dinesh Singh & Anr--Vs-ROC, W.B. Patna	
Under Section		252 (3)	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Mr. Nilay Sengupta, }  
Mrs. Smriti Agarwal. } Advocates  
Mr. Roja Shukla }

for the  
petitioner

18/12/2017.  
14/12/2017.

**ORDER**

Ld. Counsel for the appellant is present.

Appellant has filed this appeal u/s. 252(3) of the Companies Act, 2013 for restoration of the company's name.

Let notice be issued to the Central Government, through the Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata and the Registrar of Companies, Patna for filing their details paragraphwise reply within 30 days from the date of service with a copy in advance to the appellant. Appellant is directed to serve a copy of the petition along with this order on the Central Government, through the Regional Director, Eastern Region, Ministry of Corporate



Affairs, Kolkata and the Registrar of Companies, Patna and file affidavit of service within 7 days from today.

List it on 15/02/2018 for hearing.

Urgent certified copy of the order be issued to the appellant, if applied for, upon compliance of all requisite formalities.



Jd

(Jinan K.R.)  
Member (J)



VPS

(V.P.Singh)  
Member (J)